

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
06-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

**IA No.475,476/2018 & IA No.1056,1136, 885/2019 in
CP No.468/241/HDB/2018**
u/s. 241 of Companies Act

IN THE MATTER OF:

Whitestock Ltd

...Petitioner

Vs

Prajay Properties Pvt Ltd & 14 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SHRI. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Mr.Deepak Chowdary, learned counsel for petitioner is present. Shri G. Bhupesh,
Learned Counsel for respondents present.

None from IAMC is present.

However, learned counsel before us submitted that there is substantial progress
in the mediation process and it is likely to be concluded within three weeks and
therefore sought adjournment by three weeks.

In the light of submissions we adjourn the matter by three weeks, meanwhile
IAMC shall file status report.

List the matter on 04.01.2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)